

CS No:-  
Pranav Agarwal Vs. Ritu

Through Cisco Webex Video Conferencing

27.06.2020

The matter is taken up through video conferencing in view of the order No. 17/DHC/2020 dated 14.06.2020 of Hon'ble Delhi High Court and order dated 14.06.2020 of Ld. District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi.

Present: Sh. R. K. S. Bajwa, Ld. Counsel for the plaintiff. (Mobile No. 9818675540) (Email Id:- rksbajwa@gmail.com).

Ms. Seema Seth, Ld. Counsel for the defendant. (Mobile no. 9810602729) (Email Id:- seema.seth.advocate@gmail.com).

Ld. Counsel for the defendant had filed reply to the application under Order 39 Rule 1 & 2 CPC on the dedicated email Id of this court on 25.06.2020. Copy of the same is stated to have been received by Ld. Counsel for the plaintiff.

Ld. Counsel for both the parties have requested for an adjournment on the ground that there is likelihood of settlement between the parties and some time may be granted for carrying out negotiations.

In view of submissions made by both the parties, matter stands adjourned for **20.08.2020**.

(AKASH JAIN)  
ACJ/CCJ/ARC(W)/27.06.2020

CS No.

**M/s AUM G INC Vs. M. K. Electronics**  
***Through Cisco Webex Video Conferencing***

**27.06.2020**

The matter is taken up through video conferencing in view of the order No. 17/DHC/2020 dated 14.06.2020 of Hon'ble Delhi High Court and order dated 14.06.2020 of Ld. District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi.

Present: Sh. Jitender Singh Chauhan, Ld. Counsel for the plaintiff. (Mobile No:- 9818020001) (Email ID:- chauhanjitender612@gmail.com)

An email dated 26.06.2020 is received from Ld. Counsel for the plaintiff on the dedicated email ID of this court submitting that he wishes to withdraw the present suit owing to technical defects on instructions from plaintiff, with liberty to file fresh suit with same cause of action before appropriate court. (Copy of the said email is attached herewith).

In view of the same, present suit stands dismissed as withdrawn with liberty to file fresh suit with same cause of action before appropriate Court.

File be consigned to record room after receiving the hard copy of the present suit.

A copy of this order be sent to Ld. Counsel for the plaintiff on his email ID as requested.

(AKASH JAIN)

ACJ/CCJ/ARC(W)/27.06.2020